



IN THE INCOME TAX APPELLATE TRIBUNAL, RAJKOT BENCH, RAJKOT

BEFORE DR. ARJUN LALSAINI, AM.

&

DINESH MOHAN SINHA, JM

आयकरअपीलसं./ITA No. 69/RJT/2025

(निर्धारणवर्ष / Assessment Year: (NA))

(Physical Court Hearing)

Shri Jinam Education and Charitable Trust Khombhadi Main Bazar, Nakhatrana, Kutch – 370670	Vs.	CIT(Exemption), Room no. 609, Aayakar Bhawan (Vejalpur), Anandnagar, Prahaladnagar, Ahmedabad - 380015
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: AAHTS9182L		
(Assessee)		(Respondent)

Assessee by : Shri R. B. Shah, Ld. AR
Respondent by : Shri Sanjay Punglia, Ld. CIT(DR)

Date of Hearing : 28/04/2025
Date of Pronouncement : 29/04/2025

आदेश / O R D E R

PER DINESH MOHAN SINHA, JM:

Captioned appeal filed by the assessee, is directed against the order passed by the Learned Commissioner of Income Tax (Exemption), vide order dated 19.12.2024, which in turn arises out of an order passed by Assessing officer u/s 12A(1)(ac)(iii) of the Income Tax Act, 1961.

2. Before us, the Learned Counsel, Shri R. B. Shah, on behalf of the assessee, submitted that assessee did not wish to press this appeal, to which, the learned Departmental Representative (in short the “the ld. DR”) did not raise any objection. Consequently, we treat this appeal as withdrawn



3. In the result, the appeal of the assessee (in ITA No.69/Rjt/2025) is dismissed as withdrawn.

Order is pronounced in the open court on 29/04/2025.

Sd/-
(Dr. A. L. SAINI)
ACCOUNTANT MEMBER

Rajkot

(True Copy)

दिनांक/ Date:29/04/2025

Copy of the Order forwarded to:

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr.CIT
5. DR/AR, ITAT, Rajkot
6. Guard File

Sd/-
(DINESH MOHAN SINHA)
JUDICIAL MEMBER

By Order

Assistant Registrar/Sr. PS/PS
ITAT, Rajkot